

THE HIGH COURT OF ORISSA, CUTTACK

ACTION PLAN FOR SUB-ORDINATE COURTS FOR REDUCING PENDENCY OF 5/10 YEAR OLD CASES TO ZERO

- a) **Sessions Judge/Addl. Sessions Judge** – 3 nos. of over 10 years old sessions cases per month giving priority to the U.T.Ps. and 5 Civil appeals of more than 10 years old cases (to be assessed quarterly total **24 nos.** of year old cases)
- b) **M.A.C.T.** – 8 nos. of Over 10 years / 5 years old cases per month (to be assessed quarterly total in **24 Nos.** of more than 5 years old cases)
- c) **Special Courts such as Vigilance, C.B.I. etc.** - At least 1 more than 10 years old cases per month (to be assessed quarterly total 5 cases of over five years old cases)
- d) **Senior Civil Judge** – 2 Nos. of over 10 years old cases and 3 nos. of 5 years old cases per month (to be assessed quarterly total **15 nos. of year old cases**)
- e) **Assistant Sessions Judge/Chief Judicial Magistrates** – 5 nos. of over 10 years old sessions cases per month (to be assessed quarterly **total 15 nos. of year old cases**)
- f) For **Judicial Magistrate** exclusively dealing with Criminal cases – 10 cases of over 10 years old cases per month (to be assessed quarterly, total 30 cases) giving priority to the U.T.Ps.
- g) **Judicial Magistrate-cum-Civil Judge** (dealing with both civil & criminal cases) – 2 nos. of Over 10 years old civil cases per month and 8 nos. of over 10 years old criminal cases (to be assessed quarterly total 6 nos. Civil cases & 24 nos. Criminal cases) giving priority to the U.T.Ps.

Besides above, all the Officers should make an endeavour for disposal of more than 10 years old cases on priority basis and in the event of non-availability of all such 10 yrs old cases, efforts shall be made for disposal of cases which are more than 5 years old.

Guideline to give effect Action Plan :

- While giving priority to these Action Plan, the Officer should keep the oldest cases as well as the U.T.P. position of his Court in view.
- Adherence to the Action Plan would in no way prejudice, the yardstick otherwise prescribed by the Court for the Officer.
- The District Judge/D.C.M.S Committee shall track down the pendency of five years old cases of each Court with case numbers and give instruction to the Officer to prioritize the disposal on the basis of Action Plan.
- Fortnightly in the DCMS Committee meeting, the progress of disposal is to be ascertained and monitored.
- The progress of Action Plan shall be communicated to SCMS by 15th of every succeeding month.
- Any difficulty like Interim order / Stay order etc. for giving effect to Action Plan should be brought to the notice of SCMS Committee by the District Judge without delay.
- With regard to cases involving U.T.P.s, the District Court Management System Committee/District & Sessions Judge shall ensure compliance of the guidelines issued by Hon'ble Apex Court vide judgment dated 09.03.2017 passed in CrI. Appeal No. 509/2017 arising out of S.L.P (CrI.) No. 4437/2016 (Hussain and Anr. Vrs. Union of India) with CrI. Appeal No. 511/2017 arising out S.L.P. (CrI.) 348/2017 (Aasu Vrs. State of Rajasthan) and any deviation in this regard shall be brought to the notice of the SCMS Committee with explanation.

Copy to Superintendent, Computer Section for uploading the action plan in the website of the Court.

By Order
Member Secretary, SCMS